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O.A. No. 527 of 2009

Order dated: 06.11.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways appearing on notice. M.A. 598/09 filed for joint prosecution of the case is allowed.

2. Applicants, the widow and the son of a deceased Railway employee who died on 16.5.2005 while in service, have filed this O.A. for getting appointment on compassionate ground in favour of the second applicant (the son).

3. It is the case of the applicants that though they have filed an appeal under Annexure-A/7, the same is still pending with the Respondent No.2. Ld. Counsel for the applicant submits that he will be satisfied if the Respondents are directed to consider and dispose of the pending appeal.

4. Ld. Counsel for the Respondents disputes Annexure-A/7, page 15 of the O.A.

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5. Ld. Counsel for the applicant undertakes to file a fresh representation before the Respondent No.3 within a period of 15 days.

6. In the above circumstances, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, the O.A. is disposed of with a direction to Respondent No.3 to consider the representation, if so filed by the applicant within 15 days, and pass a reasoned order within three months thereafter.

7. O.A. is accordingly disposed of at the stage of admission itself.


MEMBER (A)